

## THE ELEVENTH SCHEDULE

[See section 28(2)]

### AMENDMENT OF THE CONSTITUTION (SCHEDULED TRIBES) (UNION TERRITORIES) ORDER, 1951

(1) For paragraph 3, substitute—

“3. Any reference in this Order, except in Part I of the Schedule, to a Union territory shall be construed as a reference to the territory constituted as a Union territory as from the 1st day of November, 1956; and any reference to a Union territory in Part I of the Schedule shall be construed as a reference to that territory constituted as a Union territory as existing on the 1st day of November, 1966.”.

(2) In Part I of the Schedule—

(a) for the words “throughout the Union territory”, the figures, words and brackets “1. Throughout the Union territory except the territories specified in sub-section (1) of section 5 of the Punjab Reorganisation Act, 1966” shall be substituted; and

(b) the following shall be added at the end:—

“2. In Lahaul and Spiti district:—

1. Gaddi
2. Swangla
3. Bhot or Bodh.”.